

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Review Application No. 21 of 2005
(In O.A. No. 829 of 2003)

Jabalpur this the 6th day of May, 2005

Ashok Kumar Madhukar Kulkarni Applicant

V e r s u s

Union of India & Ors. Respondents

O R D E R (In Circulation)

By Madan Mohan, Judicial Member –

This Review Application has been filed to review the order passed by the Tribunal on 3rd February, 2005 in OA No. 829 of 2003.

2. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicant. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that “Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order.”

3. In view of the foregoing, we do not find any merit in this Review Application and accordingly, the same is rejected at the circulation stage itself.

(Madan Mohan)
Judicial Member

“SA”

(M.P. Singh)
Vice Chairman

पृष्ठांकन से ओ/ज्ञा..... जालनपुर, दि.....
प्रियोगिता दिनांक: _____
(1) सचिव, जालनपुर अधिकारी विभाग, जालनपुर
(2) अधिकारी विभाग, जालनपुर के काउसल
(3) प्रबन्धी विभाग, जालनपुर के काउसल
(4) बंगलाल, देवदा, जालनपुर जनपद
सूचना एवं अकादमिक कार्यालयी द्वारा
उप रजिस्टर

J P Agarwal
D.V. 730

gives
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